

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 518 of 2020

IN THE MATTER OF:

Kalinga Allied Industries India Pvt. Ltd.

...Appellant

Versus

Hindustan Coils Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Rakesh Wadhwa and Mr. Sanwal Tiberwal, Advocates.

**For Respondents: Mr. Virender Ganda, Sr. Advocate with Mr. Vipul Ganda, Mr. Vishal Ganda, Mr. Ayandeb Mitra and Ms. Shelly Khanna, Advocates.
Mr. IPS Oberoi, Advocate for R-2 with Mr. Dinesh Sood, RP.**

ORDER
(Through Virtual Mode)

23.09.2020: Heard arguments of Mr. Virender Ganda, learned senior counsel representing Respondent No.1. Hearing concluded. Heard Mr. IPS Oberoi, learned counsel representing Respondent No. 2 – Resolution Professional. Hearing concluded. Heard Mr. Abhijeet Sinha, learned counsel for the Appellant in rejoinder. Hearing concluded. Mr. Abhijeet Sinha wants to file one brief note in regard to compilation of judgments. He may do so within three days. **Judgment Reserved.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Jarat Kumar Jain]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

am/gc